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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

ORIGINAL APPLICATION NO.1378 OF 2006

ALLAHABAD THIS THE 13th DAY OF DECEMBER 2006

HON'BLE MR. P.K. CHATTERJI, MEMBER-A

Radhika Devi, W/o late Sri Chandra Deo, R/o
Sikanderpur, P.O. Peer Nagar, District Ghazipur.

.....Applicant

(By Advocate Shri R.S. Ram)

V E R S U S

1. Union of India, through the Secretary Narcotics Department, New Delhi.
2. The General Manager, Government Opium & Alkaloid Works, Ghazipur.

.....Respondents

(By Advocate:)

O R D E R

The applicant is widow of late Chandra Deo who was working in Narcotics Department, Government of India, under the General Manager, Government Opium & Alkaloid Works, Ghazipur. The applicant's husband was dismissed from service vide order dated 25.1.1985. Against the order aforesaid, O.A. no. 413 of 1993 was filed by the applicant's husband before this Tribunal, which was, however, dismissed. The applicant's husband died on 2.2.2001. The

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applicant sent a representation to the respondent no.2 on 10.4.2006 for giving her all dues in respect of late husband regarding GPF, Group Insurance etc., a copy of which is attached as Annexure-10. The learned counsel for the applicant says that the applicant will be satisfied if a suitable direction is issued by the Tribunal to consider the representation and take a decision thereon within a reasonable period.

2. I hereby direct that the respondent no.2 i.e. General Manager, Government Opium & Alkaloid Works, Ghazipur, will consider the representation of the applicant and take a decision regarding admissibility of dues which have been claimed by the applicant according to the relevant rules and than issue a reasoned and speaking within a period of four months from the date of receipt of a copy of this order.

3. The O.A. stands disposed of as above with no order as to costs.

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MEMBER-A

GIRISH/-